

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).4441/2005

(From the judgement and order dated 11/07/2005 in HCP No.89/2005
of the HIGH COURT OF MADRAS)

A. MAIMOONA

Petitioner(s)

VERSUS

STATE OF T.N. & ORS.

Respondent(s)

(With office report)

WITH

SLP(Cr1) NO.4611 of 2005

(With office report)

Date: 18/11/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Petitioner(s)

Mr. R. Shanmugasundaram, Sr.Adv.

Mr. V.G. Pragasam,Adv.

For Respondent(s) Mr. Navin Prakash,Adv.

Ms. Sushma Suri,Adv.

Mr. Subramonium Prasad,Adv.

Mr. Gopalakrishnan,Adv.

Mr. Abhay Kumar, Adv.

Mr. Rahul, Adv.

UPON hearing counsel the Court made the following

O R D E R

Let the counter affidavit be filed during the course of the day. It is stated by the learned counsel for the petitioner that no rejoinder is required to be filed.

List the matter on next Friday, 25th November, 2005 for final disposal. The Union of India may file its counter affidavit before the said date.

AJ) (A.S. BISHT)

(PUSHAP LATA BHARDW

COURT MASTER

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